IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, <u>MUMBAI BENCH, MUMBAI.</u>

ORIGINAL APPLICATION NO.084/2001.

Friday, this the 23rd day of February, 2001.

Coram: Hon'ble Justice Shri Ashok Agarwal, Chairman, Hon'ble Shri B.N.Bahadur, Member (A).

K.P.Aidasani,
Karuna Apartment,
Ulhasnagar - 3.
(By Advocate Shri K.B.Talreja)

... Applicant.

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- The Union of India, through the General Manager, Central Railway, Mumbai CST.
- The Chief Works Manager, S & T Workshop, Byculla, Mumbai - 400 027.
 (By Advocate Shri S.C.Dhawan)

... Respondents.

...2.

: ORDER (ORAL)

{Per Justice Shri Ashok Agarwal, Chairman}

Applicant who holds the substantive post of JE-I (W/S), Gr.Rs.5500-9000 (RSRP) was posted on temporary and purely ad-hoc basis to officiate as S.E. (W/S), Gr. Rs.6500-10500 (RS RP) (Ex.-I). By an office order viz. No.S&T/022/2001 OF 30.1.2001, Applicant has been reverted to his substantive post of JE-I. Documents annexed to the reply submitted on behalf of the Respondents shows that applicant has been relieved from his aforesaid promotional post and has reported for duty at his substantive post.

2. Applicant, in the meanwhile, appears to have appeared for



the written test for promotion to the aforesaid post of S.E. (W/S).The viva voce test, we are informed will conducted. In the circumstances, we find that having regard to the aforestated developments viz. after the applicant haging been relieved from his promotional post, ends of justice will be by disposing of the present OA with a direction to the Respondents to hold the viva voce expeditiously and in any event, within a period of six weeks from the date of service of the order. It goes without saying that the applicant, having passed the written test will be entitled to appear in the viva voce test and be appointed appointed in case he is empanelled and found We direct accordingly. suitable. No orders as to costs.

CHAIRMAN

(B.N.BAHADUR) MEMBER(A)

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